

SHRI R. P. DAS : If it is not an agency, then it is a Commission that is being guided by the Education Ministry.

SHRI P. V. NARASIMHA RAO : UGC has its own autonomy. It goes by its rules. We do not give directions everyday to the UGC. *(Interruptions)* We are going astray from the main point. I stand by all the commitments made in 1983. All that has to be done is to convince me that there has been commitment to issue (a), issue (b), issue (c) and issue (d). I stand by it. There is no need for further trying to sort it out on the Floor of the House. You were supposed to ask only certain clarifications. I may repeat that if there is a commitment that commitment is acceptable to me. It will be honoured by me.

SHRI R. P. DAS : It is an agreement.

MR. DEPUTY SPEAKER : Even if it is an agreement it means there is a commitment.

SHRI P. V. NARASIMHA RAO : If there is an agreement it means there is certain commitment also. Hair-splitting is not going to take us anywhere. If there is an agreement according to which there is a commitment I stand by it. Let us go into it. We have gone into it. Frankly, we do not find there was any commitment to implement it immediately. As regards the issue of stagnation the matter is receiving attention at Government level. We have tried to plead with the Finance Ministry. They have said this is not possible. *(Interruptions)* All Government is one. I need not even tell you which Ministry has said what. The point is we have not been able so far to take a favourable decision nor was there any commitment to take a favourable decision. All that we said was that we will consider it. I stand by that. That we will immediately do it in your favour was not a part of the agreement. So, I cannot say I am going to do it here and now. This is the position. Please try to understand and tell your friends in the interest of everybody. This is how we are going about it. Keeping the sword of the strike hanging over it, it is very difficult for any Government to sit with anyone in a dispassionate atmosphere and solve these prob-

lems. We will consider whatever is under consideration. We will implement whatever has been committed for implementation. If orders are to be issued on something which has been decided upon they will be issued. We will not even ask whether they are going to continue the strike or not. So, far as our decisions are concerned we will take them in proper time.

SHRI BASUDEB ACHARIA : Sir, the Hon. Minister can take up this matter with the Finance Ministry. After all it involves a few lakhs of rupees.

(Interruptions)

SHRI P. V. NARASIMHA RAO : You had your say and I had mine.

(Interruptions)

MR. DEPUTY SPEAKER : Let us take up the next item of the business of the House. Now, Matters under Rule 377.

MATTERS UNDER RULE 377

[Translation]

- (i) Need to re-establish a Divisional Office at Nainpur railway junction in Madhya Pradesh

SHRI M. L. JHIKRAM (Mandla) : Mr. Deputy Speaker, Sir, in Madhya Pradesh, Nainpur is the biggest junction of Central Eastern Railway on narrow gauge line where earlier there used to be Divisional Manager's office. Because of this, the railway line in the area was well managed and well maintained, but with the shifting of the Divisional Office from Nainpur not only the management and maintenance has deteriorated but thousands of persons have lost their means of livelihood also. This has caused anger and resentment among the people. Due to inadequate arrangements and lack of inspection, a serious rail accident had occurred last year near Charai-gaon in which hundreds of people lost their lives. The people had agitated against this accident as well as against shifting of the Divisional Office. As a result of the then Railway Minister Shri Abdul Ghani Khan

Choudhry's assurance about reopening of the Divisional Office, the agitation was withdrawn, but due to appointment of mere A. D. M. in place of the Divisional Manager is again causing anger among the people and the issue has become the point of discussion among the people. It is, therefore, requested that immediate action to open Divisional Manager's Office instead of Assistant Divisional Manager's Office may kindly be taken.

- (ii) Need to increase the relaying capacity of T. V. Centre at Faizabad and to set up another T. V. Centre at Akbarpur town of Faizabad district in U. P.

SHRI R. P. SUMAN (Akbarpur) : Mr. Deputy Speaker, Sir, in disseminating the information regarding development to the entire population in the developed and developing countries, television has a significant role to play, and in countries like India which are fast developing, its importance becomes all the more vital. Actually, for making available the information regarding the achievements of the Government the common man in the rural areas, and to inform them about new techniques in agriculture, health and other day-to-day programmes by encouraging them to achieve literacy, television is needed most. In this connection a television centre was opened recently in Faizabad district of Uttar Pradesh, but its range is merely 15 kms. which does not cover even half of the district. Merely to show that a television centre has been commissioned in such and such district is just completing a formality. Unless the entire population is benefited with that facility, the aim of the Government is not fulfilled. Ayodhya city is also in Faizabad district and it is famous all over the world because it is the city of Lord Rama. In the eastern part of the district is situated Dargah Kichhota Sharief where even foreigners come to beg for fulfilment of their desires. Akbarpur and Tanda, the eastern tehsils of the district are the biggest tehsils and Akbarpur is situated in the middle of the district. A large number of people in Akbarpur and Tanda cities in these two tehsils and in Jalalpur municipality area and Kichhota Sharief and Goshaganj town area in Sadar Tehsils are installing television sets, but they are not getting the benefit of that. Contigu-

ous to the south of this area is the district of Sultanpur. In such a situation, either the transmission capacity of the television centre at Faizabad should be enhanced or alternatively, another television centre should be opened at Akbarpur so that the entire population of the district gets the benefit. I, therefore, urge upon the Government of India that keeping in view the above situation, a television centre at Akbarpur tehsil headquarters in Faizabad district (U. P.) should be opened at the earliest so that the people living in Akbarpur, Tanda tehsils and surrounding areas like Azamgarh, Basti, Jaunpur, Sultanpur districts could also be benefited by it.

[English]

- (iii) Constitutional amendment needed for making necessary amendments in the list of Scheduled Caste and Scheduled Tribes

SHRI K. KUNJAMBU (Adoor) : Sir, there has been a demand for amending the list of Scheduled Castes and Scheduled Tribes so as to include certain communities and castes in it. The identification of castes which are extremely backward both socially and economically, for inclusion in the list is a continuous process. The original list was not complete in itself and that is why periodic amendments had to be made in it. It is well known that a large number of castes in different parts of the country are extremely backward and so they deserve to be included in the list of SC and ST. Similarly, a number of deletions are to be made from the list. But in the absence of an amendment this cannot be done.

In view of the urgency of the problem I would request the Government to bring about the required constitutional amendment at the earliest for inclusion of such castes which are suffering from extreme social and economic disabilities and also to delete such castes which do not deserve to be in the list.

13.00 hrs.

- (iv) Installation of a high power TV transmitter at Alwar, Rajasthan

SHRI RAM SINGH YADAV (Alwar) : Sir, Alwar is a satellite town of the National